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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.1033 of 1996

Dated New Delhi, this 17th day of May, 1996.

HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Tilak Raj
R/o C-83/1 Jawahar Park
Devli Road, Khanpur
NEW DELHI-110062.

... Applicant

By Advocate: Shri D. S. Mahendru

Versus

Union of India, through

1. Secretary
Ministry of Defence
South Block
NEW DELHI.

2. Engineer-in-Chief
Army Headquarters
E.N.C's Branch
Kashmir House
NEW DELHI.

3. Joint Controller(Funds)
Defence Accounts
Meerut Cantt.
MEERUT. ... Respondents

O R D E R (Oral)

Mr K. Muthukumar, M(A)

Admit.

The applicant in this case is aggrieved that his General Profident Fund has not been settled satisfactorilly after his retirement. The applicant raised his grievance ^{and} to the Pension Grievance Cell by his representation dated 14.12.1995. The Chief Controller of Defence Accounts has acknowledged this representation and has intimated

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that his representation is receiving attention and further reply be awaited from the Joint Controller of Defence Accounts (Funds), Meerut (Respondent No.3).

Having heard the learned counsel for the applicant, I find that in the interest of justice, it would be appropriate if the following directions are given for final disposal of the case.

1). The applicant is directed to file three copies of the application in the Registry of the Tribunal.

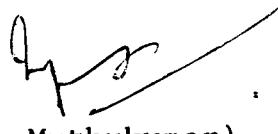
2) The Registry is directed to send copies of this order alongwith copies of the application to the respondents.

3) Respondent No.3 is directed to treat this application itself as a representation made to him and dispose of the same giving a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order.

4) The respondents are also directed to give the details of amounts due and paid to the applicant on the basis of the decision taken on the representation. The decision that will be taken, shall be communicated to the applicant by registered post.

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With the above observations and directions, the O.A. is disposed of finally without any order as to costs.


(K. Muthukumar)
Member(A)

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